

**PUNJAB VIDHAN SABHA**  
**BILL NO. 15-PLA-2021**  
**THE PUNJAB SCHOOL EDUCATION BOARD**  
**(AMENDMENT) BILL, 2021**

(Bill as passed by the Punjab Vidhan Sabha)

The following Bill was passed by the Punjab Vidhan Sabha:-

A

**BILL**

further to amend the Punjab School Education Board Act, 1969.

BE it enacted by the Legislature of the State of Punjab in the Seventy-second Year of the Republic of India as follows:-

1. (1) This Act may be called the Punjab School Education Board (Amendment) Act, 2021. Short title and commencement.

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

2. In the Punjab School Education Board Act, 1969, in section 4, in sub-section (1), in clause (b), for sub-clauses (iv), (v) and (vi), the following sub-clauses shall be substituted, namely:- Amendment in section 4 of Punjab Act 24 of 1969.

"(iv) one member from amongst the Heads of Government Senior Secondary Schools or affiliated schools of the Board;

(v) one member from amongst the Heads of Government High Schools or affiliated schools of the Board;

(vi) one member from amongst the school Principals, Headmasters, Lecturers and teachers who are State or National awardees;"

**CHANDIGARH:**  
**THE 22<sup>ND</sup> MARCH, 2021**

**SHASHI LAKHANPAL MISHRA,**  
**SECRETARY.**